





* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ TEST.CAS. 42/2021

ADITYA MITTAL

.....Petitioner

Through: Ms. Manju Nanda, Advocate for petitioner (Mob. no.9810084392 & email: <u>manjunanda4@yahoo.com</u>) (through VC).

Ms. Sanjukta Kaushik, Advocate (earlier counsel for petitioner)

versus

STATE OF NCT OF DELHI & ORS.

.....Respondent

Through: Mr. Divyam Nandrajog, Panel Counsel GNCTD & Mr. Mayank Kamra, Advs. for R-1/State.

Advocate for R-2 (appearance not given).

Ms. Kinjal Goyal, Adv. for R-3 (email: <u>kinjal@aekomlegal.com</u>) (through VC).

CORAM: JOINT REGISTRAR (JUDICIAL) SH. DEVENDER KUMAR GARG (DHJS) <u>O R D E R</u> 18.04.2023

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- 1. Ld. Counsel Ms. Sanjukta Kaushik submits that she intends to withdraw her vakalatnama on behalf of the petitioner no.1.
- 2. Ld. Counsel Ms. Manju Nanda, Adv. has submitted that she is appearing on behalf of the petitioner and she has already filed her vakalatnama.
- 3. In view of above submissions, Ms. Sanjukta Kaushik, Adv. stands discharged as counsel for petitioner no.1.

This is a digitally signed order.



- 4. Ld. Counsel for response no.2 submits that she intends to withdraw her vakalatnama on behalf of respondent no.2 and will take appropriate steps in this regard.
- 5. <u>In view of above submissions, let court notice be issued</u> to the respondent no.2 for next date of hearing.
- 6. As per office noting, valuation report not filed on behalf of the respondent no.1.
- Ld. Counsel for respondent no.1 submits that some more details are required for preparing valuation report. Ld. Counsel for petitioner submits that she will coordinate with Ld. Counsel for respondent no.1 for preparation of the valuation report. Let valuation report be filed within four weeks.
- 8. Office noting further reveals that vakalatnama filed on behalf of the petitioner vide diary no.647223/2023 was returned under objection. Let appropriate steps be taken as per law.
- Office noting also shows that service report of notice issued to SDM, Gulistanpur, Tehsil Sadar, Distt. Gautam Budh Nagar (U.P.) is awaited.
- 10.In the meantime, issue fresh notice to SDM, Gulistanpur, Tehsil Sadar, Distt. Gautam Budh Nagar (U.P.) for filing valuation report of properties mentioned in para no.9(b) & 9(c) of the petition.
- 11.Office noting also shows that Joint Document Schedule has not been filed.
- 12.Ld. Counsels for petitioner has submitted that the matter has almost settled between the parties and she will take appropriate steps.
- 13.Re-notify the present matter for filing of valuation report,

This is a digitally signed order.



DEVENDER KUMAR GARG (DHJS) JOINT REGISTRAR (JUDICIAL)

APRIL 18, 2023/v

Click here to check corrigendum, if any